

SUPREME COURT OF INDIA

Sunita Sharma

Vs.

Upendra Kumar Sharma

T.P.(Civil) No.670 of 2007

(S.H.Kapadia and B.Sudershan Reddy,JJ.)

03.03.2008

ORDER

1. Transfer is made absolute in terms of prayer `A' which is quoted herein below:

"Transfer the matrimonial title suit no.47 of 2007 under section 9 of HMA pending in the court of Principle Judge, Family Court, Gaya from Gaya to Family Court, Delhi at Tis Hazari."

2. Transfer petition is accordingly allowed.